
(2021) 05 SHI CK 0158
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 1573 Of 2021

Achla	Vs	APPELLANT
State Of H.P. & Ors		RESPONDENT

Date of Decision : 24-05-2021

Acts Referred:

Citation : (2021) 05 SHI CK 0158

Hon'ble Judges : Tarlok Singh Chauhan, J;Chander Bhusan Barowalia, J

Bench : Division Bench

Advocate : Nipun Sharma, Ashok Sharma, Vinod Thakur, Hemanshu Mishra, J.S. Guleria

Final Decision : Disposed Of

Judgement

Tarlok Singh Chauhan, J

1. Issue notice. Mr. Vinod Thakur, learned Additional Advocate General, appears and waives service of notice on behalf of the respondents-State.

2. The learned counsel for the petitioner states that the issue in question is squarely covered by a judgment rendered by this Court in CWP(T) No.

5253 of 2008, titled Narain Singh vs. State of Himachal Pradesh and others, decided on 05.03.2020.

3. This is the matter which is required to be looked into by the respondents. Therefore, without entering into the merits of the case, we dispose of the petition by directing the respondents to consider and decide the case of the petitioner in terms of the aforesaid decision and in case the same is found to be covered, then, the same and similar benefits, as extended in Narain Singh's case (supra), be extended to the petitioner. Pending application(s), if any, stand(s) disposed of.